

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560 038.

Dated: 26 AUG 1993

APPLICATION NO(s).

326

193

Applicant(s)

T. B. Poebhakas vs. G.M. S.C. Ry.

Respondent(s)

1. B. Poebhakas, Senior Clerk, Yard Shop, Soreth Central Railway Hubli.
2. The General Manager, Soreth Central Railway, Secunderabad.
3. The Chief Mechanical Engineer, (Workshop) Soreth Central Railway Hubli.
4. The Legion of India by its Secretary, Ministry of Railways, New Delhi.
5. Sri. S. Ranganatha Jos, Advocate, Shankara Park, Shantakarapuram, Bangalore-4.
6. Sri. A. N. Venegopala Gowda, Advocate, 8/4, 1st floor, R.V. Road opp B'lone Hospital, Bangalore.

**SUBJECT:-** Forwarding of copies of the Order passed by  
the Central Administrative Tribunal, Bangalore Bench  
Bangalore.

Please find enclosed herewith a copy of the ORDER/  
~~STAY/INTERIM ORDER~~ passed by this Tribunal in the above said  
application(s) on 3.8.93

Ismed

of

Deputy Registrar  
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE.

DATED THIS THE 3RD DAY OF AUGUST, 1993.

PRESENT:

Hon'ble Mr. Justice P.K.Shyamsundar, .. Vice-Chairman.

And

Hon'ble Mr.V.Ramakrishnan, .. Member(A).

APPLICATION NUMBER 326 OF 1993

B.Prabhakar,  
S/o B.Jakkariah,  
Aged about 40 years,  
Senior Clerk, Yard Shop,  
South Central Railway, Hubli. .. Applicant.

(By Sri S.Ranganatha Jois, Advocate)

v.

1. The General Manager,  
South Central Railway,  
Secundarabad.
2. The Chief Mechanical Engineer  
(Workshop), South Central Railway, Hubli.
3. The Union of India  
represented by its Secretary,  
Ministry of Railways, New Delhi. .. Respondents.

(By Sri A.N.Venugopala Gowda, Standing Counsel)

This application having come up for admission after notice,  
Hon'ble Vice-Chairman, made the following:-

O R D E R

We have heard Mr. S.Ranganatha Jois, learned counsel for  
the applicant and Mr. A.N.Venugopala Gowda, learned Standing  
Counsel for the Railways. We think it proper to direct the  
Railway administration to dispose of the representation made  
by the applicant at Annexure-A3 dated 29-2-1992 which is said  
to be still pending. In the circumstances all that we should  
do is to direct the disposal of Annexure-A3 within 3 months  
from the date of receipt of a copy of this order. All other



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*raised herein*  
contentions are left open. With this observation this application stands disposed off.

Send a copy of this order to the Railways for needful action.

Sd/-

Sd/-

MEMBER(A)

VICE-CHAIRMAN.

TRUE COPY

*.....*  
SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE  
26/8/93